

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 109

IA(I.B.C)/ 1398 (CH) 2023

CP (IB) No. 245/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:-

Ajit Singh Kochar, PG Kochar Overseas
Pvt. Ltd.

...Petitioner

Under Section: 94, R 11 NCLT 2016

Order delivered on 20.03.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Manveen Narang, Advocate

For the RP-in-person : Mr. Biswa Ranjan Chatterjee

ORDER

IA(I.B.C)/ 1398 (CH) 2023

The present application has been filed to place on record the report under Section 106. The same is taken on record. Thus, IA No.1398/2023 stands ***diposed of*** accordingly and the same be tagged with the main petition for reference purpose.

Compliance affidavit has been filed by RP vide Diary No.01490/1 dated 19.02.2024 and the copy of the report has been supplied to the creditors. In that report the next date of hearing is stated to be mentioned as 17.02.2024 whereas the actual date was 19.02.2024 on which, the matter was not taken up. In these circumstances, the RP is directed to inform the next date of hearing to the creditors through e-mail and place the said e-mail on record by way of an affidavit so that effective proceedings can be taken on the next date of hearing. An opportunity is granted to the creditors for filing of the response if any, against the report under Section 106. Let the same be

filed atleast one week before the next date of hearing and matter be listed on
30.04.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)